

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1897
ANSWERED ON:11.08.2011
FUNDING OF NGOS
Kishor Shri Kamal

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the names of the Non-Governmental Organisations (NGOs) in the country especially in Uttar Pradesh State to which grants have been provided by his Ministry during the last two years;
- (b) the year-wise grants provided to each NGO during the said period;
- (c) the names of such NGOs that have not utilized the above grants and have been blacklisted, State-wise;
- (d) the action proposed to be taken against the blacklisted NGOs; and
- (e) the steps being taken by the Government to check the misuse of Government grants in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a)&(b):The names of the Non-Governmental Organisations (NGOs) in the country including the State of Uttar Pradesh to which grants have been provided during the last two years along with the year wise grants provided to each NGO are annexed as Annexure I & II.

(c) & (d): None, sir.

(e): The Government through CAPART, a registered society under this Ministry, follows a strict monitoring mechanism to ensure proper utilization of funds. Whenever the work of the Voluntary Organisation (VO) is found unsatisfactory, the VO is put under Further Assistance Stopped (FAS) Category. Subsequently, if the malafides of the VO have been established involving misuse of funds, misrepresentation or involvement in other acts of moral turpitude, the VO is placed under the Blacklisted Category. As a precaution, CAPART does not sanction funds to such VOs which have been blacklisted.